

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:118  
ANSWERED ON:02.08.2010  
SOCIAL SECURITY TO DOMESTIC WORKERS  
Reddy Shri K. Jayasurya Prakash

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the scheme(s) under which social security to domestic workers is being provided in the country;
- (b) the funds allocated, sanctioned and released under the said schemes to the States alongwith the funds utilised by them during each of the last three years and the current year, State-wise and scheme-wise; and
- (c) the number of domestic workers benefited therefrom during the said period, State, year, scheme and gender-wise?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.118 TO BE ANSWERED ON 02-08-2010 RAISED BY SHRI K.J.S.P. REDDY REGARDING SOCIAL SECURITY TO DOMESTIC WORKERS.

(a) to (c): The Government has enacted the Unorganised Workers' Social Security Act, 2008 for the social security and welfare of unorganised workers which includes domestic workers. The National Social Security Board constituted under the Act had constituted a Sub-Committee of the Board to explore the extension of Social Security Schemes for unorganized workers. The said Sub-Committee recommended domestic workers as one of the categories to be considered for social security.

Accordingly, the Government set-up a Task Force to evolve a policy frame work for domestic workers in the context of regulatory mechanism and providing social security. The Task Force had examined various issues such as extending coverage of Rashtriya Swasthya Bima Yojana (RSBY), health and maternity benefits, life and disability benefit, old age pension, etc., to domestic workers. In their first report, the Task Force on Domestic Workers has, inter-alia, made following recommendations:

- (i) Extension of the welfare schemes to the domestic workers including Health and Maternity benefit, Death and Disability benefit and old age benefits.
- (ii) Rashtriya Swasthya Bima Yojana (RSBY) should be the first welfare scheme to be extended to the domestic workers. The smart cards used under RSBY can later be used to load other welfare schemes rolled out for domestic workers.
- (iii) Domestic workers should be identified and registered by the State Labour Department.
- (iv) The domestic work should be included in the Central List of scheduled employment vide a notification under the Minimum wages Act, 1948 for fixation and enforcement of minimum wages in respect of domestic workers. The State Governments which have not fixed minimum wages for domestic work should fix minimum rates of wages for domestic workers.
- (v) Mandatory registration of all placement agencies and individuals providing placement, sourcing and recruitment service relating to domestic work under Shops and Establishment Act.
- (vi) Formulation of National Policy for the Domestic Workers.
- (vii) Scaling up of the skill and re-skill training programme initiated by International Labour Organisation.

The proposal to extend RSBY to domestic workers is under consideration of the Government.